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Dated: 22-9-94 Camp: Nagpur

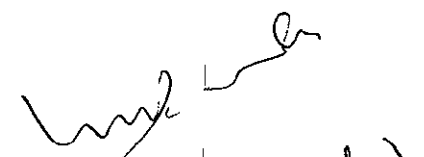
Shri M.K. Deshpande for the
applicant - Shri R.S. Sundaram for
the respondents.

In view of the statement
made by the respondents in their
reply that they are willing to consider
the representation of the applicant,
should he make one and re-consider
the order of compulsory retirement,
We are not inclined to admit this
petition at this stage.

We direct the respondents to
consider the representation of the
applicant within two months of its
receipt and take a decision should
the applicant make a representation
within one month. This petition is
dismissed at this stage in view of
the above direction.

Liberty to the applicant to
approach the Tribunal if he feels
aggrieved on the order of the
representation.


(K.D. Saha)
M(A)


(M.S. Deshpande)
M.C.

Copy of T.O. dtd. 22-9-94
Sent to parties on 23/9/94

MS
23/9/94